

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 310/2005

This the 6th day of July, 2005

HON'BLE SHRI S.P. ARYA, MEMBER (A)
HON'BLE SHRI K.B.S. RAJAN, MEMBER (J)

Km. Monika Srivastava aged about 25 years daughter of Sri Avinash Srivastava working as PRT, Kendriya Vidyalaya No.1, Chakeri Kanpur, resident of Nabiullah Road, Lucknow.

Applicant

By Advocate: Shri Arshad Rizvi

Versus

1. Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-16 through its Chairman.
2. The Commissioner, Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-16.
3. Education Officer, Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-16.
4. Assistant Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, Aliganj, Lucknow.
5. Principal, Kendriya Vidyalaya No.1, Chakeri, Kanpur.

Respondents

By Advocate: Shri M.G.Mishra-

ORDER (ORAL)

BY HON'BLE SHRI S.P. ARYA, MEMBER (A)

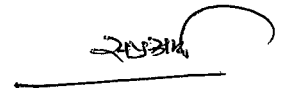
Applicant who ^{was} ~~is~~ working as Primary Teacher (PRT), Kendriya Vidyalaya, Chhatapur which is a hard station, joined her duties in Kendriya Vidyalaya, Chakeri No.1, Kanpur on 16.10.2004 on transfer from Chhatapur. By order dated 30.5.2005, she has been transferred to Murena in Madhya Pradesh which is argued to be at a distance more than 500 Kms. She has submitted a representation against the transfer order. The same has not yet been responded to.

2. Counsel for the respondents states that the applicant has already been relieved.

3. Upon hearing the counsel for the parties, we are of the considered opinion that the respondents ² should consider the representation made by the applicant along with additional grounds, if any, the applicants wants to include and till the disposal of the representation, the applicant should not be compelled to join at the place to which she has been transferred. Accordingly, we direct the respondents to decide the representation of the applicant expeditiously preferably within a period of ^{one} ~~2~~ month from the date of receipt of copy of this order along with copy of the representation .

4. With the above directions, O.A. is disposed of with no order as to costs.


(K.B.S.Rajan)
Member (J)


(S.P. Arya)
Member (A)

HLS/-